

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2402
ANSWERED ON:23.08.2013
IRREGULARITIES IN RED CROSS SOCIETY
Sampath Shri Anirudhan

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has received any complaints regarding irregularities, malpractices and contravention of rules in the Indian Red Cross Society and some of its branches;
- (b) if so, the details thereof during the last three years and the current year so far; and
- (c) the action taken/proposed by the Government thereon?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (c): The complaints as and when received in the Ministry are forwarded for comments/appropriate action to Indian Red Cross Society (IRCS) which is an autonomous body created under the Indian Red Cross Society Act, 1920.

As per Section 12 of the IRCS Act, 1920(as amended in 1992), all the branch committees of IRCS are independent entities empowered to receive, hold and expend all monies received by them as per the First Schedule (Section 7) of the Act. Further, as per the Rules(Chapter-III) for the States/UTs/ District Branches of IRCS, the branches of IRCS function independently with regard to administrative and financial matters and the National Headquarters of the Red Cross Society has no administrative and financial control over the branches of IRCS.